

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 41/2017 in
OA 3547/2014
MA 451/2017

New Delhi, this the 13th day of February, 2017

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

1. Union of India through the Secretary,
Department of Defence Production,
Ministry of Defence, Government of India,
South Block, New Delhi
2. The General Manager
Ordnance Factory, Ministry of Defence,
Govt. of India, Muradnagar
Distt. Ghaziabad (U.P.) Review Applicants

Vs.

Jaibir Singh, aged 52 years
S/o Late Shri Bijender Singh
R/o Vill & PO Dheda, Teh. Modhi Nagar
Ghaziabad (U.P.) Respondent

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 19.08.2016 passed in OA 3547/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in

Kamlesh Verma Vs. Mayawati and others, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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